

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

TUESDAY, THE 28TH DAY OF APRIL, 2020 /8TH VAISAKHA, 1942

Bail Appl.No.276 of 2020

CRIME NO.36/2020 OF POOCHAKKAL POLICE STATION, ALAPPUZHA DISTRICT

Petitioner/2nd Accused:

Maneesh, CP., 23 yrs, S/o Prakasan, Chethiparambath House,  
P.O., Arookutty, Cherthala, Alappuzha.

Vaduthala

By Adv. Sri.K.V.SABU

Respondent/complainant:

State of Kerala, Represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam, Kochi-682 031.

BY PUBLIC PROSECUTOR SMT.PUSHPALATHA M.K

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
28.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**C.S.DIAS, J.**

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**B.A.TMP. No.276 of 2020**

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**Dated this the 28<sup>th</sup> day of April, 2020.**

**ORDER**

The learned counsel for the petitioner submits the petitioner is entitled for statutory bail as per Section 167 (2) of the Code of Criminal Procedure.

Hence post this application on 30.4.2020.

C.S.DIAS, JUDGE

SM

**C.S.DIAS, J.**

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**B.A. TMP No.276 of 2020**

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**Dated this the 28<sup>th</sup> day of April, 2020**

**ORDER**

The learned counsel for the petitioner submits that the petitioner is entitled for statutory bail as per Section 167(2) of the Code of Criminal Procedure.

Hence post this application on 30.04.2020.

**C.S.DIAS**  
**JUDGE**

SM